

[Shri Datar].

Council (Reconstitution and Reorganisation) Order, 1961, published in Notification No. G.S.R. 1360, dated the 11th November, 1961, as corrected by Notification No. G.S.R. 1417, dated the 2nd December, 1961. [Placed in Library. See No. LT-3461/62].

- (b) The Bombay State Dental Council (Reconstitution and Reorganisation) Order, 1961, published in Notification No. G.S.R. 1361, dated the 11th November, 1961. [Placed in Library. See No. LT-3462/62].

(iii) a copy each of the following Notifications under sub-section (2) of section 3 of the All India Services Act, 1951:—

- (a) The Indian Administrative Service (Appointment by Competitive Examination) Amendment Regulations, 1961, published in Notification No. G.S.R. 7, dated the 6th January, 1962.
- (b) The Indian Police Service (Appointment by Competitive Examination) Amendment Regulations, 1961, published in Notification No. G.S.R. 8, dated the 6th January, 1962.
- (c) The Indian Police Service (Recruitment) Amendment Rules, 1961, published in Notification No. G.S.R. 9, dated the 6th January, 1962.
- (d) The Indian Administrative Service (Recruitment) Amendment Rules, 1961, published in Notification No. G.S.R. 10, dated the 6th January, 1962.
- (e) The Indian Police Service (Probation) Amendment Rules, 1962, published in Notification No. G.S.R. 76,

dated the 20th January, 1962.

[Placed in Library. See No. LT-3463/62].

(iv) a copy of Notification No. 19/21/60-Delhi published in Delhi Gazette dated the 3rd January, 1962, containing the Delhi Municipal Corporation (Election of Councillors) Rules, 1962, under sub-section (2) of section 479 of the Delhi Municipal Corporation Act, 1957. [Placed in Library. See No. LT-3464/62].

(v) a copy of Notification No. F.3-A/LRO/61, published in Delhi Gazette dated the 4th December, 1961, containing the Delhi (Urban Areas) Tenants' Relief Rules, 1961, under sub-section (2) of section 8 of the Delhi (Urban Areas) Tenants' Relief Act, 1961. [Placed in Library. See No. LT-3465/62].

REPORTS UNDER THE COIR INDUSTRY ACT, 1953; PAPERS UNDER THE TARIFF COMMISSION ACT, 1951; REPORT ON INDUSTRIAL SURVEY OF JAMMU AND KASHMIR STATE; AND NOTIFICATION UNDER THE SALT CESS ACT, 1953.

The Minister of Industry (Shri Manubhai Shah): I beg to lay on the Table:

(i) A copy each of the following Reports under sub-section (1) of section 19 of the Coir Industry Act, 1953:—

- (a) Annual Report on the activities of the Coir Board and the working of the Coir Industry Act, 1953, for the year 1960-61. [Placed in Library. See No. LT-3466/62].
- (b) Half-yearly Report on the activities of the Coir Board and the working of the Coir Industry Act, 1953, for the period from 1st April to 30th September, 1961. [Placed in Library. See No. LT-3467/62].

(ii) A copy each of the following papers under sub-section (2) of section

16 of the Tariff Commission Act, 1951:—

(a) Paragraphs 15, 16, 18 (x) to 18(xii) relating to selling prices of Soda Ash of the Tariff Commission's Report (1961) on the continuance of protection to the Soda Ash Industry.

(b) Government Resolution No. Ch(1)-6(9)/61, dated the 5th January, 1962.

[Placed in Library. See No. LT-3468/62].

(c) Paragraphs 15, 16, 17-10 and 17-11 relating to selling prices of Calcium Carbide of the Tariff Commission's Report (1961) on the continuance of protection to the Calcium Carbide Industry.

(d) Government Resolution No. Ch (1)-3(2)/61, dated the 5th January, 1962.

(e) Statement explaining the reasons why a copy each of the documents at (c) and (d) above could not be laid on the Table within the period prescribed in the said sub-section.

[Placed in Library. See No. LT-3469/62].

(iii) A copy of Report on Industrial Survey of Jammu and Kashmir State. [Placed in Library. See No. LT-3470/62].

(iv) A copy of the Grant of Loans to Licensed Salt Manufacturers (Amendment) Rules, 1962, published in Notification No. G.S.R. 137, dated the 3rd February, 1962, under sub-section (3) of section 6 of the Salt Cess Act, 1953. [Placed in Library. See No. LT-3471/62].

SALAR JUNG MUSEUM RULES, 1961

The Minister of Scientific Research and Cultural Affairs (Shri Humayun Kabir): I beg to lay on the Table a copy of the Salar Jung Museum Rules, 1308 (Ai) LS-4,

1961, published in Notification No. G.S.R. 1532, dated the 30th December, 1961, under sub-section (3) of section 27 of the Salar Jung Museum Act, 1961. [Placed in Library. See No. LT-3472/62].

NOTIFICATIONS UNDER THE EMPLOYEES' PROVIDENT FUNDS ACT, 1952

The Deputy Minister of Labour (Shri Abid Ali): I beg to lay on the Table—

(i) A copy each of the following Notifications making certain further amendments to the Employees' Provident Funds Scheme, 1952, under sub-section (2) of section 7 of the Employees' Provident Funds Act, 1952:—

(a) G.S.R. No. 1456, dated the 9th December, 1961.

(b) G.S.R. No. 1457, dated the 9th December, 1961.

(c) G.S.R. No. 1459, dated the 9th December, 1961.

(d) G.S.R. No. 1513, dated the 23rd December, 1961.

(e) G.S.R. No. 98, dated the 20th December, 1961.

[Placed in Library. See No. LT-3473/62].

(ii) A copy of Notification No. G.S.R. 1458, dated the 9th December, 1961, extending the Employees' Provident Funds Act, 1952, to certain cane farms. [Placed in Library. See No. LT-3474/62].

PREVENTION OF CRUELTY TO ANIMALS (ELECTION OF MEMBERS TO ANIMAL WELFARE BOARD) RULES, 1961

Dr. P. S. Deshmukh: Sir, on behalf of Shri M. V. Krishnappa I beg to lay on the Table a copy of the Prevention of Cruelty to Animals (Election of Members to Animal Welfare Board) Rules, 1961, published in Notification No. S.O. 3015, dated the 23rd December, 1961, under sub-section (4) of